

**CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
REGIONAL BENCH AT CHANDIGARH**

Service Tax Appeal No. 61856 of 2018

[Arising out of Order-in-Appeal No. LUD-EXCUS-001-APP-1506-18 dated 01.08.2018
passed by the Commissioner (Appeals), Central Excise & Service Tax, Ludhiana]

Mr. Bhupinderpal Singh And Co-ownersAppellant
32A, Sarabha Nagar, Ludhiana, Punjab

VERSUS

Commissioner of Central Excise & Service Tax, LudhianaRespondent
F Block, Rishi Nagar, Ludhiana

APPEARANCE:

None for the Appellant

Sh. Ravinder Jangu, Authorized Representative for the Respondent

**CORAM : HON'BLE MR. JUSTICE DILIP GUPTA, PRESIDENT
HON'BLE MR. P. ANJANI KUMAR, MEMBER (TECHNICAL)**

FINAL ORDER NO. 60087/2022

DATE OF HEARING/ DECISION: August 16, 2022

JUSTICE DILIP GUPTA :

A certificate in Form-IV has been issued towards full and final settlement of the dues. The Appeal, therefore, stands dismissed as withdrawn.

(Dictated & pronounced in open Court)

**(JUSTICE DILIP GUPTA)
PRESIDENT**

**(P. ANJANI KUMAR)
MEMBER (TECHNICAL)**